Date: 14-Nov-2025



The City of Panaji Corporation (Amendment) Ordinance, 2025 (Ordinance No. 2 of 2025), which has been promulgated by the Hon'ble Governor of Goa on 14-11-2025, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim.

The City of Panaji Corporation (Amendment) Ordinance, 2025

(Ordinance No. 2 of 2025)

Promulgated by the Governor of Goa in the Seventy-sixth Year of the Republic of India.

An Ordinance further to amend the City of Panaji Corporation Act, 2002 (Goa Act 1 of 2003).

Whereas, the Legislative Assembly of Goa is not in session and the Governor of Goa is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (*I*) of article 213 of the Constitution of India, the Governor of Goa is pleased to promulgate the following Ordinance, namely:—

- 1. Short title and commencement.— (1) This Ordinance may be called the City of Panaji Corporation (Amendment) Ordinance, 2025.
 - (2) It shall come into force at once.
- 2. Amendment of Section 256.— In the City of Panaji Corporation Act, 2002 (Goa Act 1 of 2003) in Section 256, in sub-section (1), after the existing proviso, the following proviso shall be inserted, namely:—

"Provided further that a building which is reflected in the record of rights and the first promulgated survey plan prepared under the provisions of the Goa Land Revenue Code, 1968 (9 of 1969) shall be deemed to have been erected with due permission of the Commissioner.".

Pusapati Ashok Gajapathi Raju Governor of Goa

Place: Raj Bhavan, Dona Paula, Goa.